

CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

O.A.NO. /252/93
T.A.NO.

DATE OF DECISION 20-5-2000

S K Vali

Petitioner

Mr. K. K. Shah

Advocate for the Petitioner [s]

Versus

Union of India & ors.

Respondent

Mr. N. S. Shevde

Advocate for the Respondent [s]

CORAM

The Hon'ble Mr. V. RAMAKRISHNAN

VICE CHAIRMAN

The Hon'ble Mr. A. S. SANGHAVI

MEMBER (J)

JUDGMENT

1. Whether Reporters of Local papers may be allowed to see the Judgment ?
2. To be referred to the Reporter or not ?
3. Whether their Lerdships wish to see the fair copy of the Judgment ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

Shri S.K.Vali,
 Retired DPO store Keeper,
 Rahmat Manzil,
 Godi Road, Dohad,
 Dist. Panchmahal,

applicant

By Advocate Mr.K.K.Shah

Versus

1. Union of India, Through :
 The General Manager,
 W.Rly., H Q Office,
 Churchgate, Bombay.
2. Divl. Controller of Stores,
 Dahod Work Shop, Dahod.

Respondents

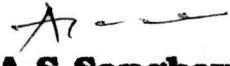
By Advocate Mr.N.S.Shevde

ORAL ORDER
In
O.ANO.252/93

Dt. 10.5.2000

Per Hon'ble Mr.V.Ramakrishnan Vice Chairman

It is now stated by Mr.Shevde that the applicant has expired long back and even his wife is no more. In the circumstances, the O.A. abates and disposed of.


[A.S. Sanghavi]
Member[J]


[V.Ramakrishnan]
Vice Chairman

Ssn

FORM NO. 21

(See Rule 114)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, AHMEDABAD BENCH

OA/PAP/RA/CP/MPT 252 of 2000 93

Mr. S. K. Vali APPLICANT(S)

VERSUS

Y.C.I. & CO. RESPONDENT(S)

I N D E X S H E E T

Certified that the file is complete in all respects.

2004/10/29

Signature of S.O. (J)

in all respects.

Signature of Deal Hand